

ITEM NO.7

COURT NO.8 SECTION XI -A
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).5773-5779/2013

(Arising out of impugned final judgment and order dated 11-07-2012 in AR No. 31/2009 11-07-2012 in AR No. 32/2009 11-07-2012 in AR No. 33/2009 11-07-2012 in AR No. 34/2009 11-07-2012 in AR No. 36/2010 11-07-2012 in AR No. 37/2010 11-07-2012 in AR No. 38/2010 passed by the High Court Of Kerala At Ernakulam)

G.M., SOUTHERN RAILWAY HQ OFFICE CHENNAI & ANR. Petitioner(s)

VERSUS

JOHNY J. VILANGADAN

Respondent(s)

WITH SLP(C) No. 22938-22939/2014 (XV)

SLP(C) No. 24499/2013 (XI)

SLP(C) No. 24890/2015 (XII)

Date : 14-07-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. R. Balasubramaniaum, Adv.
Ms. Binu Tamta, Adv.
Ms. Sadhana Sandhu, Adv.
Mr. Mukesh Kumar Maroria, AOR

Ms. Manita Verma, Adv.
Ms. Kiran Bhardwaj, Adv.
Mr. Raj Bahadur, Adv.
For Mr. Shreekant N. Terdal, AOR

For Respondent(s) Mr. Mathai M. Paikaday, Sr. Adv.
Mr. Wills Mathew, Adv.
Mr. K. Ramesh, Adv.
Mr. P. George Giri, AOR
Mr. Ginesh P., Adv.

Mr. H.D. Thanvi, Adv.
Mr. Rishi Matoliya, Adv.
Mr. Mukul Kumar, AOR

Mr. Pawanshree Agrawal, AOR
Mr. Aneesh Mittal, Adv.

P. Soma Sundaram, AOR

UPON hearing the counsel the Court made the following
O R D E R

As jointly prayed for, list these matters on 05.09.2017 for final hearing.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
BRANCH OFFICER